

No such fraud regarding BHIM App has come to the notice of National Payments Corporation of India (NPCI).

Implementation of Court Judgments/Orders on parties abroad

1560. PROF. M.V. RAJEEV GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state whether the Ministry has undertaken measures to ensure the implementation of Judgments/Orders by Indian Courts when the parties are located abroad, if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): Execution of decrees passed by Indian Courts in a foreign country can be done on reciprocal basis and a Notification under Section 44 A of the Code of Civil Procedure, 1908 is required to be issued declaring that country/territory to be a reciprocating territory and that Notification shall also specify superior Courts of that territory. Notifications under Section 44A of the Code of Civil Procedure have been issued in respect of Aden, Federation of Malaya, Fiji Islands, Hong Kong, Papua New Guinea, Singapore, Trinidad and Tabago, United Kingdom, Victoria, Western Samoa, New Zealand and Cook Islands.

Central Government has entered into bilateral Agreements with Malaysia, Singapore, Kuwait, Mongolia, Azerbaijan, Ukraine, France, Bulgaria, Bahrain, UAE, Russia, Turkey and Afghanistan on Juridical and Judicial Cooperation in Civil and Commercial Matters for the service of summons, judicial documents, commission, execution of judgments and Arbitral Awards.

**Vacant post of Chief Commercial Manager in
Eastern Railway headquarter**

†1561. CH. SUKHRAM SINGH YADAV:
SHRI VISHAMBHAR PRASAD NISHAD:
SHRIMATI CHHAYA VERMA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the post of the Chief Commercial Manager in Eastern Railway headquarter is lying vacant for a long time;
- (b) if so, since when and the reasons therefor; and
- (c) whether the experts have expressed possibility of its negative impact on the functioning of Railway, if so, the details thereof?

† Original notice of the question was received in Hindi.